

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO.1185/1997

Tuesday, the 20th day of May, 1997.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN
HON'BLE SHRI S. P. BISWAS, MEMBER (A)

Mrs. Thresiamma Thomas,
Kokkaravalyil,
Vakathanam P.O.,
Kottayam,
Kerala.

... Applicant

(By Shri P. I. Oommen, Advocate)

-Versus-

1. Union of India through
Secretary, Ministry of
Health & Family Welfare,
Govt. of India, Nirman Bhawan,
New Delhi.

2. The Director,
Lala Ram Sarup Institute of
Tuberculosis and Allied
Diseases, Sri Aurobindo Marg,
New Delhi.

... Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal,

Heard the learned counsel for the applicant.

2. By the impugned order dated 16.4.1996, the services of the applicant have been terminated. The learned counsel states that an appeal has been preferred against the impugned order before the competent authority but even after expiry of a period of six months, the appeal has not been disposed of and, therefore, this application has been filed.

3. Under the circumstances aforesaid, we are of the view that this O.A. may be disposed of at the admission stage itself by directing the competent authority,

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the first respondent, to decide the appeal within a specified time. Accordingly, we direct the first respondent to decide the appeal within a period of two months from the date of receipt of a copy of this order. If the applicant feels aggrieved by the appellate order, she will be at liberty to move this Tribunal by filing a fresh application for appropriate relief available to her under the law.

4. Accordingly, this O.A. is disposed of.

KM
(K. M. Agarwal)
Chairman

S. P. Biswas
(S. P. Biswas)
Member(A)

/as/